

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: .HYDERABAD.

O.A /T.A.....1254/97.....1998.

.....M.V. Srinivas.....Applicant(s)

Versus

.....The Chief Executive NFE,
.....Dept. of Atomic Energy.....Respondent(s)
.....Hyd. Div.

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
Docket orders.		1-2
Interim Orders		
Orders in M.A(s)		
Reply statement		
Rejoinder		
ORDERS IN(Final orders)		16-23

Certified that the file is completed

A727/110/98 in all respects.

Signature of dealing Head.

(in Record section)

Signature of S.O.

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

D.A. No. 1254 of 1997.

M. V. Sainivas Applicants(s).

VERSUS.

The Chief Executive, N F C,

Dept. of Atomic Energy, Hyd & S.
(Respondents).

Date

Office Note

ORDER

24/9/97

Interim orders vide
on separate sheet

Admit Notice
on
2/10/97

Issued
2/10/97

(C.C. today)

HBSTP
H T

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H A

17/3/98 Before Dy. Reg.

None Present. All
but R. G. Served Notice.
Inspector of Reg notice
not yet returned served
but claimed to have
been served. Call
on 21/4/98 for memo
and reply.

OA. 1254/97

Date	Office Note	Order
21-6-98	None Present. Call on 9-6-98 for memo and reply. D.R.	28-8-98 OA disposed of. Orders vide separate sheet. No costs.
16/6/98	None Present. Call on 21/7/98 for memo & reply Dy. Reg. Dms	Q/m HHRP MCA) HVE

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: BENCH HYDERABAD.

ORIGINAL APPLICATION NO. 1254 OF 1997.

M. V. Srinivas

(Applicants(s))

VERSUS

Union of India, Repd., by.

Chief Executive : N F C, DAE,

Hyderabad & 3 others

Respondents(s(s))

The Application has been Submitted to the Tribunal by Shri

Shri N. Shobha

Advocate/Party

~~in person~~ Under Section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal (procedure) Rules 1987.

The application is in order and may be listed for Admission No. 24/7/97

Scrutiny 24/7/97

[Signature]
DEPUTY REGISTRAR (JUDL).

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BRANCH: HYDERABAD

I N D E X

O.A.NO. 1254 of 1997.

CRUDE TITLE M. V. Srivastava

V E R S U S

the chief Executive, N. F. C.,
Dept. of Atomic Energy, Govt. of India

SL. NO.	Description of Documents.	Page No.
1.	Original Application	1-5
2.	Material Papers	6-11
3.	Vakalat	1
4.	Objection Sheet	-
5.	Spare Copies.	4
6.	Covers	4

10. Is the application accompanied IPO/DD, for Rs.50/-.
11. Have Legible copies of the annexure duly attested been filed.
12. Has the applicant exhausted all available remedies.
13. Has the Index of documents been filed and pagination done properly.
14. Has the declaration as a required by item No. 7 of form, I been made.
15. Have required number of envelopes (file six) bearing full addresses of the respondents been filed.
16. (a) Whether the relief sought form arise out of single cause of action.
(b) Whether any interim relief is prayed for.
17. In case an Ma for commutation of delay in filed, it supported b an affidavit of the a plicant.
18. Whether t is cause ben heard by a single bench.
19. Any other points.
20. Result of the scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

May 85
numbered

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3068

Report in the Scrutiny of Application.

Presented by N. Shoba Date of presentation.

Applicant(s) M. V. Srinivas

Respondent(s) Chig Eze, NFE, DOE, and 4 m.

Nature of grievance Recruitment

No. of Applicants 1 No. of Respondents 4

CLASSIFICATION.

Subject Recruitment No. (13) Department NFE (No. 41)

1. Is the application in the proper form, (three complete sets in paper books form in the two completions). ✓
2. Whether name description and address of all the parties have been furnished in the cause title. ✓
3. (a) Has the application been fully signed and verified. ✓
(b) Has the copies been duly signed. ✓
(c) Have sufficient number of copies of the application been filed. ✓
4. Whether all the necessary parties are impleaded. ✓
5. Whether English translated documents in a Language, other than English or on filed. ✓
6. Is the application on time, (see section 21). ✓
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. ✓
8. Is the application maintainable. (U/S 2, 14, 18, or U/R. 8 Etc.,) ✓
9. Is the application accompanied, duly attested legible copy been filed. ✓

Reg:- To direct the Respsds. to receive the application of the applicant and interview him for the Post of J.O.I (fitter).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BRANCH AT
HYDERABAD.

Branch

(15) Recruitment

O.A. No. 1254 of 1997.

Between:

M.V.Srinivas,
S/o Anjaiah, age 22 years,
R/o H.No.2-14-125, Beerappagadda,
Uppal, Ranga Reddy District.

A N D.

The Chief Executive Nuclear Fuel
Complex, Department of Atomic Energy
Post ECIL, Hyderabad - 762. and others.



Applicant (fix.)

Respondents.

~~CHRONOLOGICAL~~
CHRONOLOGICAL LIST OF EVENTS

Sl.No.	Date of Events.	Page Nos.
1.	1990. Applicant passed S.S.C.	2
2.	1993 to 95. Applicant underwent training at I.I.T. S.E.S. Nallakunta Hyderabad.	2
3.	1985 Applicant Registered his name in Employment Exchange	2
4.	5-8-1997. Request to Employment Exchange Office Order NO. NFC/DAR/03/6/1996.	2
5.	28-9-1997. Scheduled date of Interview.	3

HYDERABAD.

DATE:

SIGNATURE OF THE APPLICANT.

SIGNATURE OF THE COUNSEL FOR THE APPLICANT.

Vaishali Jorh

M.V. Srinivas

Recd
10/2/98
22/9
A.N.R. Durg
Need copy
for P. D. V.
SPT Council for State
28/9/97

(H)

under SEC-19 of Central Administrative
Tribunal Act.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BRANCH AT

HYDERABAD.

O.A.No. 1254 of 1997.

Between:

M.V.Srinivas, S/o Anjalah,
age 22 years, R/o H.No.2-14-125,
Beerappaadga, Uppal, Ranga Reddy Dist.

.. Applicant.

A N D.

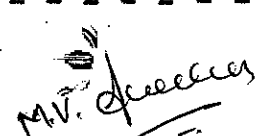
1. The Chief Executive, Nuclear Fuel,
Complex, Department of Atomic Energy
Post ECIL, Hyderabad - 762.
 2. The Chief Administrative Officer,
Nuclear Fuel complex.
 3. The Department of Atomic Energy
ECIL, Post Hyderabad - 762.
 3. The Asst. Personal Officer, Nuclear
Fuel Complex, Department of Atomic Energy,
ECIL Post. Hyderabad 762.
 4. The Employment Exchange Officer,
R.R.Dist., Srinagar Colony, Hyderabad.
- .. Respondents.

INDEX

S.No.	Description of Documents	Page Nos.	Annexure.
1.	Original Application	1 - 5	A1.
2.	Secondary School Certificate	6.	A1.
3.	I.T.I. Training Certificate	7.	A2.
4.	Employment Exchange Registration	8.	A3.
5.	Requisition to Employment Exchange Ref.NFC/PAR/03/06/1996, Dt. 5-8-1997.	9-11.	A4.

PLACE: HYDERABAD.

DATED:


SIGNATURE OF APPLICANT.

FOR THE OFFICE USE OF REGISTRAR. TRIBUNAL

Date of filing
of
Date of Receiving
the Application.

SIGNATURE OF REGISTRAR.

O.A.No.

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : AT HYDERABAD.

O.A. 1254 OF *1997.

Between:

M.V.Srinivas,
S/o Anjaiah, age 22 years,
R/o H.No.2-14-125, Beerappagadda,
Uppal, Ranga Reddy, District.

.. Retix Applicant.

A N D.

1. The Chief Executive, Nuclear Fuel, Complex, Department of Atomic Energy, Post ECIL, Hyderabad - 762.
2. The Chief Administrative Officer, Nuclear Fuel Complex,
3. The Department of Atomic Energy, ECIL, PO Hyd - 762.
3. The Asst. Personal Officer, Nuclear, Fuel Complex Department of Atomic Energy, Post ECIL, Hyderabad - 762.
4. The Employment Exchange Officer, Ranga Reddy District, Srinigar colony, Hyderabad.

.. Respondents.

DETAILS OF THE APPLICANT.

1. Particulars of the Applicant. :
 - a. Name of the Applicant : M.V.Srinivas.
 - b. Name of Applicant's Father : M. Anjaiah.
 - c. Designation and Office in which employed. :
 - d. Office Address :
 - e. Address for service ~~xxx xxxxxx~~ : Smt N.Shoba.
of all notices and process. Smt Vaishali Joshi.
Smt P.Vijaya Lakshmi.
2-2-647/77-A, Bagh Amberpet, Hyderabad.
2. PARTICULARS OF THE RESPONDENTS : The particulars of the respondents are same as stated in the cause title.
3. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE. : -
 - i) Order No. : Nil
 - ii) Order Date : Nil
 - iii) Passed by : Nil
 - iv) Subject in brief: To ~~have~~ the application of the applicant and him for interview.

4. JURISDICTION OF THE TRIBUNAL:-

The applicant declared that the subject matter of the O.A. is regard to which he wants redressal is within Jurisdiction of Sec-17 of the Administrative Tribunal Act 1985.

5. LIMITATION:-

The applicant further declares that his application is not received by respondents and he is not called for interview for the post of fitter. The application is filed within the period of limitation

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contd..2.

as per Sec. 21-A of Administrative Tribunals Act 1985.

6. BRIEF FACTS OF THE CASE:-

The applicant respectfully submits as follows:-

- a. The applicant submits that he is an un-employed undergraduate. He has passed S.S.C. in March, 1990 with 60% Marks. He under want training in the trade of fitters at Industrial Training Institutes, Nallakunta, Hyderabad from August 1993 to July 1995. He passed the trade test scoring 60% Marks. The applicant has registered in the employment Exchange vide Registration No. R1/1995/22984 in the year 1995.
- b. The applicant submits that there are vacancies in the posts of fitter in Nuclear Fuel Complex the Department has sent requisition to the Employment Exchange Officer Vide order No. NFC/PAK/03/6/1996 dt.5-8-97 to furnish the list of eligible candidates for the post of Jr. Operator trainee (Fiter Trade) the requisite qualification for the said post is stated as S.S.C. with I.T.I. training for two years in fitters tradex the officer was asked to furnish the list.
- c. The applicant submits that the ~~xx~~ Employment Exchange officer has furnished the list of eligible candidates. Though the applicant is holding requisite qualification, his name is not sponsored by the Employment Exchangex the applicant submits that the respondents have not given vide publicity by advertisement in the daily news papers calling for application from the eligible candidates directly in addit~~on~~ to the requisition to the employment Exchange.
- d. The applicants submits that the ~~x~~Supreme Court consisting of three Judges (Full Bench) has decided in its Judgement reported in 1996 (6) scale at page 676 reversing its earlier judgement in the case of Hargopal Vs. Union of India as follows:-

contd...3

" It should be mandatory for the requisitioning authority establishment to intimate the employment exchange and the Employment exchange should sponsor the candidates names strictly according to seniority and reservation as per requisition. In addition to the authority should call for the names by publication in the news papers having wider circulation and also display on their office notice boards or announce on radio, television and employment news bulletins and then consider the cases of all candidates who have applied".

e. The application submits that the respondents have not followed the entire procedure as contemplated above except calling for candidates from the employment exchange. The management has not given wide publicity in Newspapers having wider circulation and also did not display in the notice board which is arbitrary, illegal and contrary to judgment. The applicant submitted application for the post of Jr. Operator Trainee (Fitter) as notified but the respondents have refused to receive the same stating that his name must be sponsored only through employment exchange. The applicant has also registered the employment exchange but he has not received any call letter till now. which is arbitrary and illegal. The interviews are scheduled to be held on 28-9-1997. The applicant submits that if he is not called for the interview for the post of fitters scheduled to be held on 28-9-1997 he will be put to loss and hardship as such an opportunity will not arise again. The applicant is holding the requisite qualification and he has also registered in the employment exchange. The action of the respondents in refusing to receive the application and not calling the applicant for interview inspite of holding requisite qualifications is contrary to the Judgement of the Supreme Court.

7. RELIEF SOUGHT:-

In view of the facts referred in para 6 it is therefore prayed that this Hon'ble Tribunal may be pleased to direct the

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respondents to receive the application of the applicant and interview him for the post of Jr. Operator trainee (Fitter trade) under the control of the 1st respondent in the interviews scheduled to be held on 28-9-1997 or any other subsequent date that may be fixed by the 1st respondent and pass such other order or orders as deem fit and proper in the circumstances of the case.

8. INTERIM RELIEF SOUGHT:-

Pending consideration of the above O.A. this Hon'ble Tribunal may be pleased to direct the respondents to receive the application of the applicant and issue call letters to him and allow him to appear for the interview for selection and appointment to the post of Jr. Operator trainee (Fitter Trade) under the control of the 1st respondent scheduled to be held on 28-9-1997 or any other subsequent ~~to~~ date that may be fixed by the 1st respondent and pass such other order or orders as deemed fit and proper in the interests of Justice.

9. DETAILS OF REMEDIES EXHAUSTED:-

The applicant submits that there is no statutory right of appeal. Hence the question of ~~exhausting~~ the remedies does not arise.

10. Matters not pending with any other Court etc.,

The applicant further declare that the matters regarding which this application has been made is not pending before any court of any other authority of any other bench of the Tribunal.

11. PARTICULARS OF POSTAL ORDERS IN RESPECT OF THE APPLICATION FEE

1. Indian Postal order (5) Nos — 14 914187
2. Name of the issuing post Office: — APAT
3. Date of Issue of the Postal Order: — 22.9.97

Rs. 50/- *[Signature]*
P.O. B.C. D.D. No. 115.

12. DETAILS OF INDEX:-

An Index in Duplicate containing the details of the documents to be relied upon is enclosed.

13. LIST OF ENCLOSURES:-

The entire list of enclosure were filed as material papers duly indexing the same.

1. Application:
2. Material Papers:-
3. Vakalat:
4. Crossed postal orders:
5. Self Addressed envelopes with acknowledgment.

V E R I F I C A T I O N

I, M.V.Srinivas, S/o M.Anjaiah, age 22 years, R/o H.No. 2-14-125, Beerappagadda, Uppal, Ranga Reddy Dist., do hereby verify that the contents in paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

HYDERABAD.

Date: 20-9-1997.

M.V. Srinivas
SIGNATURE OF APPLICANT
(M.V.SRINIVAS)

Vaishali Jorh
SIGNATURE OF THE COUNSEL FOR THE APPLICANT.

M.V. Srinivas

BOARD OF SECONDARY EDUCATION
ANDHRA PRADESH



SECONDARY SCHOOL CERTIFICATE

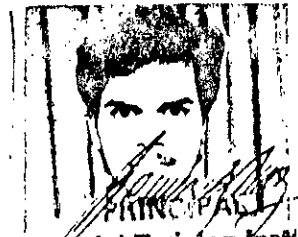
PC/04/001917/7

Certified that	M V SREENIVAS		bearing		
R. No.	0068127	Son/XXXXXX of	M ANJIAH		
and belonging to	DR H ZAHIR MEMORIAL HS, TARIKA		appeared		
at the SSC EXAMINATION held in	MARCH, 1990.		and PASSED the EXAMINATION in		
FIRST	division with	ENGLISH	as the medium of instruction.		
The Date of Birth of the Candidate is					
DATE OF BIRTH	DAY	MONTH	YEAR		
06/09/1974	ZERO SIX	SEP	ONE NINE SEVEN FOUR		
The Candidate Secured the following Percentage of marks					
FIRST LANG	MARKS	THIRD LANG	MARKS	MATHEMATICS	MARKS
TELUGU	56	ENGLISH	49	MATHEMATICS	69
GENERAL SCIENCE	58	SOCIAL STUDIES	75	TOTAL (in figures)	307
TOTAL (in words) * THREE HUNDRED AND SEVEN *					
SECOND LANGUAGE: HINDI * FIFTY EIGHT * .50					
Marks of identification	[1] A mole on the right side of the neck [2] A mole on the left finger				
Head of Institution	PRINCIPAL				
Date of Issue	07/05/1990.				
HYDERABAD	S. Husain Zahir Memorial High School, BRL Campus, Hyderabad. Recognised by Government of Andhra Pradesh				
SECRETARY BOARD OF SECONDARY EDUCATION					
Any corrections in the Certificate will not be entertained after three years from the date of issue. Any unauthorised correction in the certificate will result in cancellation of certificate. The marks with the asterisk indicates the marks secured in the Previous Examinations.					

009589

[Signature]

Sl. No. 52726



Industrial Training Institute
Sponsored by:
Sorada Educational Society
1-284, Nallakunta, Hyderabad.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF EMPLOYMENT AND TRAINING
Provisional National Trade Certificate

Shri/Shrimati/Kumari M.V. SREENIVAS
Son/Wife/Daughter of Shri ANJAI AH
Roll No. 19871 having completed the course of training
at INDUSTRIAL TRAINING INSTITUTE, SES, NALLAKUNTA, HYD.
(Name of Institute and place) and passed the prescribed trade test in the
trade of FITTER held in the
month of JULY 1995 is awarded this certificate provisionally.

The National Trade Certificate will be issued by the National
Council for Vocational Training.

Period of Training from AUG 1993 to JULY 1995

Character: Satisfactory

TRADE TEST MARKS

SUBJECT	MAX. MARKS	MARKS OBTAINED
1. Trade Practical	400	265
2. Trade Theory	120	59
3. Workshop Cal. & Science	60	32
4. Eng. Drawing	70	41
5. Social Studies	50	28
TOTAL-	700	425

Date of birth as recorded in School Certificate 06-09-1974

Prepared by K. DAVID RASU Checked by K. S. Chetty

PRINCIPAL
(Signature of Principal of I.T.I.)

Sponsored by:
Sorada Educational Society
1-1-284, Nallakunta, Hyderabad-44

(Signature of Certificate holder)

Date: 03-11-1995

(Fascimile Signature)

Secretary, S.C.V.T.P.D.D.
OFFICE OF THE SECRETARY
NATIONAL COUNCIL FOR VOCATIONAL TRAINING
HYDRABAD

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CONFIDENTIAL
IMMEDIATE

BY REGD. POST ACK. DUE

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
NUCLEAR FUEL COMPLEX

ECIL (PO)
Hyderabad - 500 062

August 25, 1997

Ref: NFI/PAR/03/06/976

REQUISITION FORM TO BE USED WHEN CALLING FOR APPLICATIONS FROM
EMPLOYMENT EXCHANGE

(Separate form to be used for each type of Post)

1. Name, address and telephone no. (if any) of the employer : Nuclear Fuel Complex,
Dept. of Atomic Energy,
ECIL (PO),
Hyderabad - 500 062.
Tel No. 7120151
2. Name, designation & Tel No. (if any) of the indenting officer : K.S. Sankara Rao
Asst. Personnel Officer
Tel. No. 7120151 Ext. 4200
3. Nature of vacancy :
a. Designation of the posts (to be filled) : JRT OPERATOR TRAINEE -
(Fitter Trade)
- b. Description of duties : Trade Jobs - Related to
Mechanical Trade
- c. Qualifications required :
1. Essential :
(10) ✓ Essential :
(2) ✓ Essential :
(2) ✓ Essential :
a. Age limits, if any (2) ✓ :
18 years minimum and 30 years maximum. Age will be reckoned as on 31.08.97.
(Relaxation in max. age will be allowed in respect of SC/ST/OBC/EX-Servicemen/ PH etc., candidates as per rules)
- d. Whether Women are eligible : Yes

Full

contd.

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4. No. of posts to be filled duration wise

Duration

No. of posts

a. Permanent

b. Temporary

- i) Less than 3 months
- ii) Between 3 months and 1 year
- iii) Likely to be continued beyond one year (Two years)

17 (Seventeen)

5. Whether there is any obligation or arrangement for giving pre-

ference to persons such as Scheduled Caste, Scheduled Tribe, Ex-servicemen and Physically Handicapped persons in filling up the vacancies and, if so, the number of vacancies to be filled by such categories of persons

Categories

No. of vacancies to be filled
Total By priority candidate

a) Scheduled Caste	2	-
b) Scheduled Tribe	2	-
c) * OBC	2	-
d) Ex-Servicemen	3	-
e) Physically Handicapped	-	-
f) Others	10	-

* Candidates belonging to OBC should submit the Community Certificate in the format prescribed by Govt. of India/DPT vide letter No. 36033/28/94-Estt. (Res) dated 1.1.97 (copy enclosed). Hence such candidates only may be sponsored.

6. Pay & allowances : Stipend : I Year : @ Rs. 1275/- p.m.
II Year : @ Rs. 1350/- p.m.

7. Place of work (Name of the town/ Village and district in which it is situated) : NEC, Hyderabad.

8. Probable date by which the vacancy will be filled : Immediate

9. Particulars regarding interview/ test of applicants. : Date of Test/interview will be intimated to the candidates directly.

- a) Date of interview/test
- b) Time of interview/test
- c) Place of interview/test
- d) Name, designation, address and telephone number (if any) of the Officer to whom applicants should report.

contd....3/-

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(11)

(15)

10. Any other relevant information

1) The list of suitable candidates may be sent to this office immediately as our requirement is urgent.

2) On satisfactory completion of two years training, the candidates will be considered for regular appointment as Tradesman/A (Rs. 950-20-1150-ER-25-1400) or Tradesman/B (Rs. 1150-25-1500) based on the performance of candidates during the period of training.

Certified that while placing this demand, the instructions connected with the orders on communal representation in the services have been strictly followed with due regard to the roster maintained in accordance with these orders.

[Signature]

(K.S. SANKARA RAO)
Asst. Personnel Officer

District Employment Officer
District Employment Exchange
Ranga Reddy District
H.No.8-3-1053, Plot No.144
Srinagar Colony
Hyderabad - 500 873.

- cc: 1) Zilla Sainik Welfare Officer,
ZSWB, R.R.Dist., Saifabad, Hyd.- 4.
- 2) The Superintendent, VRCH,
ATI Campus, Vidyanagar, Hyderabad.

T.C
R.N. Selly
Sub

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1254/97

Date of Order: 24.9.97

BETWEEN:

M.V.Srinivas

.. Applicant.

AND

1. The Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, Post ECIL, Hyderabad-762.
2. The Chief Administrative Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad-762.
3. The Asst. Personal Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad.
4. The Employment Exchange Officer, R.R.Dist., Srinagar Colony, Hyderabad.

.. Respondents.

- - -

Counsel for the Applicant

.. Mrs.N.Shoba

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

.. Mr.P.Naveen Rao for R-4

- - -

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

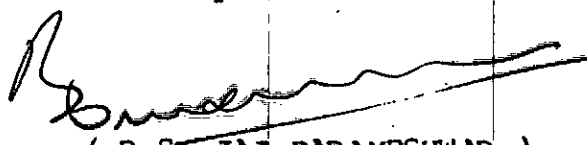
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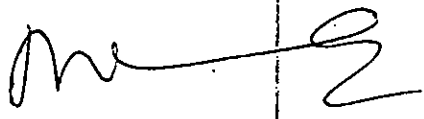
Heard Ms.P.Vijaya Lakshmi for Mrs.N.Shoba, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents. Mr.Phaniraj for Mr.P.Naveen Rao for R-4.

2. Admit. The applicant is an aspirant for the post of Junior Operator Trainee (Fitter Trade) under R-1. His name is not sponsored by the Employment Exchange for that post. Hence he requests for consideration of this case even though he is not sponsored by the Employment Exchange relying on the Judgement of the Supreme Court reported in 1996 (6) Scale 676 ^{Excise Supdt. KBN Vishwanath Rao and others} (Hargopal Vs. Union of India).

3. We have disposed of similar OAs earlier with interim orders. Hence the following interim order is given:-

If the applicant submits his application for considering him for the post of Junior Operator Trainee (Fitter Trade) within clear 7 days before the start of the selection either written, viva-voce or both then his application should also be considered even though his name is not sponsored by the Employment Exchange, if ~~is~~ he is otherwise suitable. In case he does not qualify in the examination this OA stands dismissed. The respondents should inform the result through the learned counsel for confirming the dismissal order. In case the applicant qualifies in the selection and comes within the number to be appointed then his result should not be published until further orders.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Adm.)

Dated : 24th September, 1997

(Dictated in Open Court)

sd


D.R. (S)

..3..

Copy to:

1. The Chief Executive, Nuclear Fuel Complex,
Dept. of Atomic Energy, Post ECIL, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex,
Dept. of Atomic Energy, ECIL Post, Hyderabad.
3. The Asst. Personnel Officer, Nuclear Fuel Complex,
Dept. of Atomic Energy, ECIL Post, Hyderabad.
4. The Employment Exchange Officer, R.R. District,
Srinagar Colony, Hyderabad,
5. One copy to Mrs. N. Shoba, Advocate, CAT, Hyderabad.
6. One copy to V. Rajeswara Rao, Advocate, CAT, Hyderabad.
7. One copy to Mr. P. Naveen Rao, Addl. CGSC, CAT, Hyderabad.
8. One duplicate copy.

YLKR

cc today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 24/9/87

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
O.A.NO. 1254/87

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

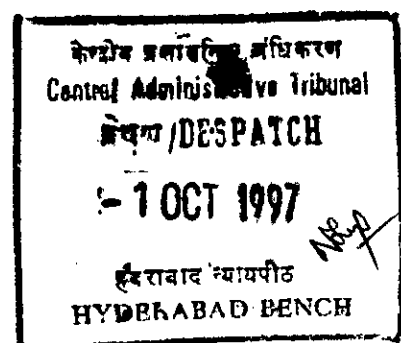
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1254/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

M.V. Srinivas

Applicant(s)

AND

1. The Chief Executive, N.F.C.,
Department of Atomic Energy
ECIL Post, Hyderabad 762.
2. The Chief Administrative Officer
N.F.C., Dept. of Atomic Energy,
ECIL Post, Hyderabad 762.
3. The Asst. Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy, .
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
4. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Ms N. Shoba
Counsel for the Respondents - Shri V. Rajeswara Rao
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

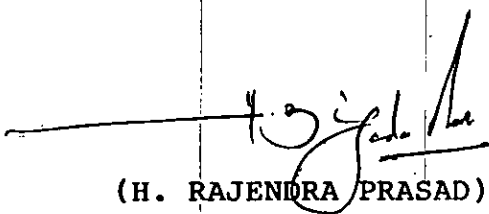
(per Hon'ble Shri H. Rajendra Prasad, Member (A))

(21)

Heard Ms Shoba for the Applicant(s), ~~and~~ Shri
V. Rajeswara Rao on behalf of the Respondents and Shri
P. Naveen Rao on behalf of the State of A.P.

The orders passed by this Tribunal today in
O.A. No. 987/96 shall be complied with in this O.A. as
well.

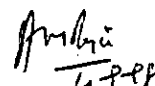
A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.


(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR) ✓

VICE-CHAIRMAN


4-8-98
DNV

Dictated in open court

DATED : 24.8.1998

...js/-

- ①. The chief Executive N F C
Dept. of Atomic Energy, ECIL post, Hyderabad-762
2. The chief Administrative officer, N F C
Dept. of Atomic Energy ECIL Post, Hyderabad-762
3. The Asst. Personnel Officer, Nuclear Fuel Complex,
Dept. of Atomic Energy, ECIL Post, Hyderabad-62
Ranga Reddy Dist.
4. The Employment Officer, Dist. Employment Exchange,
Rangareddy Dist. State of A.P.
Srinagar Colony, Punjagutta, Hyderabad.
5. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
6. One copy to Mr. V. Rajeswar Reddy Addl. CGSC. CAT. Hyd.
7. One copy to Ms. N. Shoba, Advocate, CAT. Hyd.
8. One copy to HHRP. M(A) CAT. Hyd.
9. One copy to DR(A) CAT. Hyd.
10. One spare copy.

pvm

8/9/98

I COURT

TYPED BY

COMPALED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD:M(7)

DATED: 24-8 -1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1254/97.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

alw OA 987/96.

